COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 318 OF 2017 & IA NO. 74 OF 2017

Dated: 27th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Punjab State Power Corporation Ltd.

.... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Vishal Chaudhri

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Krishna Kant

Mr. Tajender K. Joshi for R-2 & 6

ORDER

We have heard Mr. Vishal Chaudhri, learned counsel for the appellant and Mr. Krishna Kant, learned counsel for Respondent Nos.2 to 6. In view of the fact that companion appeals being Appeal Nos. 26 and 27 of 2017 are already admitted, **we admit this appeal**. Learned counsel for the respondents may file reply to the I.A. No. 74 of 2017 and to the main appeal on or before 26.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the I.A. No. 74 of 2017 (Appln. for stay) for hearing on **20.02.2018**.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson